

**Draft CERC Connectivity and GNA to ISTS (First Amendment) Regulations, 2023**

Existing Clause No.	Existing/Proposed Clause	Proposed Clause	Remarks
New	Definition of "Associate" or "Affiliate"	"Associate" or "Affiliate" means, in relation to either Party, a person who controls, is controlled by, or is under the common control with such Party (as used in this definition, the expression "control" means, with respect to a person which is a company or corporation or body or entity, the ownership, directly or indirectly, of more than 50% (fifty per cent) of the voting shares of such person, and with respect to a person which is not a company or corporation, the power to direct the management and policies of such person, whether by operation of law or by contract or otherwise);	Associate/Affiliate should also be allowed to use GNA/T-GNA in case the same is not being utilized by the original GNA grantee.
9.2	"Provided further that where a bulk consumer has been granted GNA under Regulation 17.1(iii) seeking to connect to ISTS directly, GNA granted to such Bulk consumer may be utilized in part or full by its subsidiaries."	"Provided further that where a bulk consumer/ <b>Discom</b> has been granted GNA under Regulation 17.1(iii) seeking to connect to ISTS directly, GNA granted to such Bulk consumer/ <b>Discom</b> may be utilized in part or full by its subsidiaries/ <b>it's Associate/Affiliate or vice versa.</b> "	Similar flexibility should also be allowed to Distribution Companies for utilization of GNA in part or full by it's subsidiaries/it's Associate/Affiliate or vice versa.
17.1 (iii)	<b>Eligibility of GNA</b> ....	New Clause under Eligibility of GNA .... (Vi) Distribution Licensees on behalf of it's Consumers.	Distribution Licensees on behalf of it's Consumers shall also be eligible as an Applicant to apply for grant of GNA or for enhancement of the quantum of GNA.
20.4	Entities covered under clause (iii) of Regulation 17.1 of these regulations	Entities covered under clause <b>(i) to (iii)</b> of Regulation 17.1 of these regulations <b>including Distribution</b>	State Transmission Utility on behalf of

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	<p>shall be eligible to apply for GNA to draw power only from renewable sources as identified at clause (2) of the Regulation 13 of the Sharing Regulations. Such GNA shall be called as GNA<sub>RE</sub> for purpose of calculation of transmission charges In accordance with the Sharing Regulations. For purpose of these regulations GNA<sub>RE</sub> shall be same as GNA.</p> <p>.....</p>	<p><b><u>Licensees on behalf of it's Consumers</u></b> shall be eligible to apply for GNA to draw power only from renewable sources as identified at clause (2) of the Regulation 13 of the Sharing Regulations. Such GNA shall be called as GNA<sub>RE</sub> for purpose of calculation of transmission charges In accordance with the Sharing Regulations. For purpose of these regulations GNA<sub>RE</sub> shall be same as GNA.</p> <p>.....</p>	<p>intra-State entities including Distribution licensees, A drawee entity connected to intra-State transmission system and Distribution Licensees on behalf of it's Consumers should also be eligible to obtain GNA<sub>RE</sub> for getting ISTS waivers under GNA<sub>RE</sub> as detailed in Annexure-III, point no. (1) (ii) for getting waiver of a drawee DIC which has obtained "GNA<sub>RE</sub>"</p> <p>Also, we humbly submit that, while the existing regulations and proposed amendment does not restrict such scenario whereby drawee entity having GNA for certain quantum shall have the option to meet their part load or any growth in load by applying for additional GNA<sub>RE</sub>, in case entity intends to draw power from the sources identified at clause (2) of the Regulation</p>

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			<p>13 of the Sharing Regulations. Thus, total GNA of the entity shall be sum of GNA and GNA<sub>RE</sub>. It may be clarified in final amended GNA Regulations to include such scenarios.</p>
25.1	<p>For an entity covered under Clauses (i) to (v) of Regulation 17.1, GNA once granted can be relinquished, in full or in parts, with a notice of one year to the Nodal Agency, along with a fee of fifty lac rupees(which will be adjusted from the relinquishment charges) as per following.</p>	<p>For an entity covered under Regulation 17.1, GNA once granted can be relinquished with a <b>notice of 30 days to the Nodal Agency</b>, in full or in part, on payment of relinquishment charges in advance as per following:</p>	<p>Requesting to please keep the original clause of GNA regulation as it is where GNA once granted can be relinquished with a notice of 30 days to the Nodal Agency, in full or in part, on payment of relinquishment charges in advance.</p>
26.1	<p>Eligibility for Temporary GNA</p>	<p>New Clause under Eligibility of T-GNA .... (d) Distribution Licensees or Distribution Licensees on behalf of it's Consumers.</p>	<p>Distribution Licensees on behalf of it's Consumers shall also be eligible as an Applicant to apply for grant of T-GNA.</p>